

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.**  
**CA. NO. 16/89/2016**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017**

**NAME OF THE COMPANY: M/s. Metro Buildtech Pvt.Ltd.**

**SECTION OF THE COMPANIES ACT: 621A**

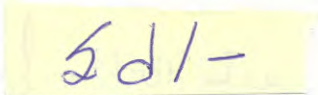
<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** Ms. Rekha Mittal, Practicing Company Secretary

**ORDER**

Ms. Rekha Mittal, Practicing Company Secretary, who is appearing on behalf of the company, submits that though there is no default as they have adhered to all statutory requirements, in order to avoid any harassment at the hands of the Government, they pray for compounding of the alleged offences u/s 621A of the Companies Act, 1956.

Notice be issued by the Bench Officer to the Registrar of Companies for 17.03.2017 to explain/clarify the defaults.

  
**(Ina Malhotra)**  
**Member Judicial**